

Allocation and utilisation of funds for the Ministry of Minority Affairs

2669. DR. BHALCHANDRA MUNGEKAR: Will the Minister of MINORITY AFFAIRS be pleased to state:

(a) the total allocation of funds for the Ministry during the Tenth Five Year Plan period;

(b) the total allocation of funds for the Ministry during the Eleventh Five Year Plan period;

(c) how much amount was actually spent by the Ministry and the details thereof; and

(d) if expenditure was less than allocation, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI MUKHTAR ABBAS NAQVI): (a) Ministry of Minority Affairs was created on 29th January, 2006. Accordingly, the details of budgetary allocations for schemes meant for the minority communities during the last two years of the Tenth Plan viz. 2005-06 and 2006-07 and their utilization are as under:

(Amount in ₹ crore)			
Year	Budgetary Allocation (Plan Schemes)		Expenditure
	Budget Estimates	Revised Estimates	
2005-06	49.60	49.60	57.35
2006-07	0.98	120.89	119.50

(b) and (c) Against the Plan allocation of ₹7,000.00 crore for the Eleventh Plan (2007-08 to 2011-12), ₹6,816.40 crore were utilized for various schemes meant for the minority communities.

(d) The main reasons, for not utilizing the entire allocations during the respective years, are as follows:

- The implementation of major schemes of the Ministry, such as, Pre-matric Scholarship Scheme and Multi-sectoral Development Programme (MsDP) for selected minority concentration districts (MCDs) could commence only in 2008-09.
- Non-submission of viable and adequate proposals by the State Governments/Union Territory (UT) Administrations.
- Delay in submission of Utilization Certificates by the State Governments/ Union Territory (UT) Administrations.

- Promulgation of model code of conduct due to general election of Lok Sabha and assembly elections in several States, which delayed sanction of funds.
- Insufficient proposals received from some States/UTs especially from North Eastern States for Scholarship Schemes as many minority students also belong to Scheduled Tribe (ST) Category and have the option to avail scholarship under the schemes meant for STs. As a result, the unutilized funds for North East had to be surrendered as per existing provision.

Education and loan facilities for minority and backward communities

2670. SHRI K.C. TYAGI:

SHRI P. BHATTACHARYA:

Will the Minister of MINORITY AFFAIRS be pleased to state:

(a) whether Government has evolved a strategy to ensure better education and loan facilities to minority and backward communities in the country;

(b) if so, the details thereof;

(c) the basis on which Government has distinguished between minority and backward community status; and

(d) the achievements made, so far, by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI MUKHTAR ABBAS NAQVI): (a) Yes, Sir.

(b) Government implements schemes for scholarships, fellowship, free coaching for competitive examinations and development of educational infrastructure for educational empowerment of notified minorities. Loans at concessional interest rates are also extended to notified minorities by National Minorities Development and Finance Corporation (NMDFC), a Central Public Sector Enterprise under Ministry of Minority Affairs. For Other Backward Classes (OBCs), the schemes of Scholarships and concessional loans are implemented by Ministry of Social Justice and Empowerment and National Backward Class Finance Development Corporation respectively.

(c) Six minority communities namely Muslim, Sikh, Christian, Parsis, Buddhist and Jain, have been notified under clause 'C' of Section 2 of the National Commission for Minorities Act 1992, whereas backward communities fall under reserved category. The broad criteria for identifying the Other Backward Classes (OBCs) are social, educational, economic backwardness and inadequate representation in Central Government posts and services of such castes and communities.